

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 85678 of 2018

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/498/17-18 dated 13.11.2017 passed by Commissioner of GST & Central Excise, Nagpur-I)

Mahendra Constructions

904-905, B-wing, Lokmat Bhavan,
Wardha Road, Ramdaspath, Nagpur-440 012.
VERSUS

.....Appellant

Commissioner of Central Excise, Nagpur

Telandkhedi Road, P.B. No. 1, Civil Lines,
Nagpur-440 001.

.....Respondent

Appearance:

Ms. Nidhi Nawalkar, Advocate for the Appellant

Shri S.B.P. Sinha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86728/2025

Date of Hearing : 17.10.2025

Date of Decision : 17.10.2025

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate No. LO70720SV400038 dated 07.07.2020. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**

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